

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**L. P. A. No. 53 of 2020**

The State of Jharkhand and others .... Versus **Appellants**  
Ramchandra Sahu .... **Respondent**  
**With**  
**L. P. A. No. 163 of 2020**

The State of Jharkhand and others .... Versus **Appellants**  
Sudhir Beck & Anr. .... **Respondents**

**CORAM: HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants : Mr. Jayant Franklin Toppo, S.C.-VII

**Oral Order**

**06 / Dated: 24.06.2020**

With consent of learned counsel for the appellants, hearing of these matters has been done through video conferencing.

As prayed, four weeks' time is granted to the appellants to remove the defect(s) as pointed out by the office in L.P.A. No. 163 of 2020.

Put up these matters on 23<sup>rd</sup> July, 2020.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**